

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-V

Item No.-204  
IB-2036/ND/2019  
CA-69/CV/ND/2019

IN THE MATTER OF:

M/s Micra Clouds Services Pvt Ltd.

Vs

M/s Masters India Pvt Ltd.

....Applicant

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 25.11.2019

CORAM:

SHRI ABNI RANJAN KUMAR SINHA  
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)


PRESENT:


For the Applicant : Adv. Abhay

For the Respondent :

ORDER

After some arguments, Ld. Counsel appearing for the Petitioner seeks time to place before the Bench, the law point on whether in the absence of a signed Agreement between the parties, a party can raise the invoices. Be listed on 04.12.2019.

  
(SUMITA PURKAYASTHA)  
MEMBER (T)

  
(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

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